

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-271/ND/2018

In the matter of:

M/s Synergy Property Development Services Pvt. Ltd.. **Applicant**

Under Section: 9 of IBC Code, 2016.

Order delivered on 12.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant :
For the Respondent :

ORDER

CA 20/2018, C-IV filed by the applicant was served on the corporate debtor. Learned counsel for the corporate debtor states that reply to the said application will be filed during the course of the day and copy served to the learned counsel for the applicant. Let the rejoinder be filed within one week if so required, with the copy in advance to the other side. Fix for final hearing on 09.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh